CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No.340/MP/2025

Subject	:	Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 seeking issuance of direction(s) to the Respondent for payment of outstanding principal amount and applicable Late Payment Surcharge for renewable power supplied by the Petitioner to the Respondent under the Power Supply Agreement dated 7.8.2018, and further directions to the Respondent for signing a Supplementary PSA incorporating developments regarding the sale of power by the Petitioner to the Respondent.
Petitioner	:	Solar Energy Corporation of India Limited (SECI)
Respondent	:	Jharkhand Bijli Vitran Nigam Limited (JBVNL)
Date of Hearing	:	**6.11.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V, Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Ms. Anushree Bardhan, Advocate, SECI Ms. Ritika Singh, Advocate, SECI Shri Ayush Sharma, Advocate, SECI Shri Kumar Anurag Singh, Advocate, JBVNL Ms. Ekta Bharati, Advocate, JBVNL Shri Dev Aryan, Advocate, JBVNL

Record of Proceedings

At the outset, learned counsel for the Respondent, JBVNL, requested a further extension of time, as a last indulgence, to submit the clarifications sought by the Record of Proceedings dated 9.7.2026. The Commission, acceding to the request, granted the Respondent, JBVNL, two weeks to file its clarifications.

2. The Petition will be listed for hearing on **3.12.2026.**

By order of the Commission
Sd/
(Vipan Sharma)
Deputy Chief (Law)